

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

Writ Petition(Civil) No. 415 of 2026

TAMILVANI & ORS.

Petitioner(s)

VERSUS

STATE OF TAMIL NADU & ORS.

Respondent(s)

O R D E R

1. This Writ Petition is filed under Article 32 of the Constitution of India seeking the following reliefs:

"a. Issue an appropriate writ, order or direction, more particularly in the nature of Mandamus, directing the Respondent No.1-State of Tamil Nadu to forthwith surrender and revert all unfilled Super Speciality (DM/M.CH) seats from the State Quota of Tamil Nadu to the All India Quota, AND

b. Consequently issue an appropriate writ, order or direction, more particularly in the nature of Mandamus, directing Respondent No.6 to conduct the Second Round (Round 2) of All India Counselling for NEET-SS 2025 by including such reverted seats, strictly on the basis of the All India Merit List, while ensuring that all candidates, including those already allotted seats in earlier rounds, are permitted to participate in the said Round 2, so as to uphold merit and prevent unjust exclusion OR

c. Issue an appropriate writ, order or direction, more particularly in the nature of Mandamus, directing that, in the alternative and in the event that the results of Round 2 of the All India Counselling for NEET-SS 2025 are declared prior to the hearing and final

adjudication of the present writ petition, the Respondents shall forthwith conduct an additional round of All India Counselling by duly incorporating all Super Speciality (DM/M.CH) seats reverted from the State Quota of Tamil Nadu; and

d. Issue an appropriate writ, order or direction, more particularly in the nature of Mandamus, directing that participation in such additional round be permitted to all eligible candidates strictly in accordance with the All India Merit List, including those candidates who may have been allotted seats in the earlier rounds of counselling.

e. Pass such other and further orders as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case."

2. Learned counsels for the petitioner and the respondents are in agreement that the present writ petition can be disposed of, following the directions in "*N. Karthikeyan & Ors. vs. The State of Tamil Nadu & Ors*" in Writ Petition(C) No. 53 of 2022 dated 02.12.2022, wherein the following directions were issued:

"However, insofar as the present academic year is concerned, we find that the State of Tamil Nadu needs to be permitted to fill in the post on the basis of the G.O. No.462 of 07.11.2020. Insofar as the apprehension of the learned ASG with regard to the seats remaining vacant is concerned, we find that certain directions could be issued to ensure that the seats do not remain vacant.

We, therefore, permit the State of Tamil Nadu to fill in the seats reserved on the basis of G.O. No.462 dated 07.11.2020, within a period of 15 days from today. On the 16th day from today, the State of Tamil Nadu will inform the Union of India with regard to all the seats which remain unfilled from the in-service category, which shall be permitted to be filled in by the Union of India, on the basis of All India merit list."

3. Mr. S.D. Sanjay, learned Additional Solicitor General submits that for the present, the cut-off that was existing on the date of counselling will be maintained unless it becomes necessary to vary it.

4. The State of Tamil Nadu will take necessary steps to intimate the Director General of Health Services about the 151 vacant seats that have remained unfilled.

5. With these directions, the Writ Petition stands disposed of.

6. We make it clear that this order is in the facts and circumstances of the case and shall not be treated as a precedent.

.....J.
[PAMIDIGHANTAM SRI NARASIMHA]

.....J.
[ALOK ARADHE]

NEW DELHI;
MAY 29, 2026

ITEM NO.53

COURT NO.5

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 415/2026

TAMILVANI & ORS.

Petitioner(s)

VERSUS

STATE OF TAMIL NADU & ORS.

Respondent(s)

IA No. 126187/2026 - APPLICATION FOR TAGGING/DETAGGING

IA No. 136078/2026 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 126188/2026 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 104367/2026 - GRANT OF INTERIM RELIEF

IA No. 120145/2026 - INTERVENTION/IMPLEADMENT

IA No. 136076/2026 - INTERVENTION/IMPLEADMENT

Date : 29-05-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) :Mr. Nikhil Majithia, Adv.
Mr. Rishi Kumar Singh Gautam, AOR
Mr. Tamilarasan Varadarajan, Adv.

For Respondent(s) :Mr. Prashanto Chandra Sen, Sr. Adv.
Ms. Misha Rohatgi, AOR
Mr. Nakul Mohta, Adv.
Mr. Ayush Kashyap, Adv.
Mr. Hitesh Nagar,, Adv.
Ms. Rajlakshmi Singh, Adv.
Mr. Sayantan Chanda, Adv.

Mr. S.D.Sanjay, A.S.G.
Ms. Madhulika Upadhyay, AOR
Mr. Akshat Agarwal, Adv.
Ms. Nasadiya Singh, Adv.
Mr. Kartikeya Asthana, Adv.

Mr. Mrinal Kumar Sharma, AOR
Mr. Sriharsha Peechara, Adv.

Mr. Gaurav Sharma, Sr. Adv.
Ms. Mithu Jain, AOR
Mr. Shashwat Jaiswal, Adv.
Ms. Diksha Arora, Adv.

Mr. Rishi Kumar Singh Gautam, AOR
Mr. Rahul Arya, Adv.

Mr. Narendra Kumar, Adv.
Mr. V. Balaji, Adv.
Mr. B. Dhananjay, Adv.
Ms. Vidushi Agarwal, Adv.
Mr. Rakesh K. Sharma, AOR
Mr. C. Kannan, Adv.
Mr. Nizamuddin, Adv.

Mr. Rishi Kumar Singh Gautam, AOR
Mr. Rahul Arya, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The Writ Petition stands disposed of in terms of the Signed Order.
2. Pending application(s) including application(s) for intervention/impleadment, if any, shall stand disposed of.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
ASSTT. REGISTRAR(NSH)

(Signed Order is placed on the file)